

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**FRIDAY, THE TWENTIETH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

INCOME TAX TRIBUNAL APPEAL NO: 153 OF 2012

(Income Tax Tribunal Appeal under Section 260 A of the Income Tax Act., 1961 against the order made in I.T.A.No.1219/Hyd/2006, Dated 18.03.2008 on the file of the Income Tax Appellate Tribunal, Bench 'B', Hyderabad, for the Assessment Year 2000-01 preferred against the order made in I.T.A.No.090/AC-16(1)/CIT(A)-V/2006-07 Dated 25.09.2006 on the file of the Commissioner of Income Tax, (Appeals)-V, Hyderabad preferred against the Order made in PAN/GIR No.AAACN6927A/N-376, Dated 27.03.2006 on the file of Assistant Commissioner of Income Tax Circle-16(1), Hyderabad.)

Between:

The Commissioner of Income Tax-IV,, Hyderabad.

...APPELLANT

AND

M/s. Natco Pharma Limited,, Natco House, Road No. 2, Banjara Hills, Hyderabad.

...RESPONDENT

**Counsel for the Appellant : SRI. J.V.PRASAD
(SC FOR INCOME TAX)**

Counsel for the Respondents : ---

The Court made the following: Judgment

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

INCOME TAX TRIBUNAL APPEAL No.153 of 2012

JUDGMENT: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. J.V.Prasad, learned Senior Standing Counsel for Income Tax Department for the appellant.

2. Learned Senior Standing Counsel for the appellant seeks leave of this Court to withdraw the appeal in the light of the Circular No.09/2024, dated 17.09.2024, with the liberty to revive the same in case the subject matter of the appeal falls in any of the exceptions provided in the Circular No.5/2024 dated 15.03.2024.

3. Accordingly, the appeal is dismissed as withdrawn in terms of the liberty as prayed for.

Miscellaneous applications pending, if any, shall stand closed.

However, there shall be no order as to costs.

Sd/- K. SRINIVASA RAO
JOINT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

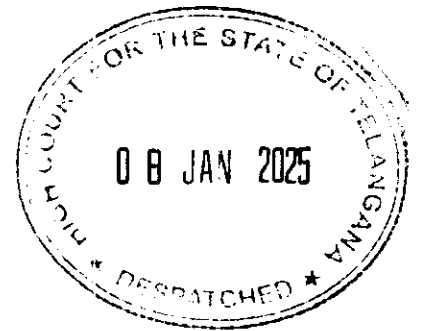
1. The Registrar, Income Tax Appellate Tribunal, Bench 'B', Hyderabad,
2. The Commissioner of Income Tax, (Appeals)-V, Hyderabad
3. The Assistant Commissioner of Income Tax Circle-16(1), Hyderabad
4. One CC to Sri J.V.Prasad, S.C for Income Tax (OPUC)
5. Two CD Copies

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HIGH COURT

DATED:20/12/2024



JUDGMENT

ITTA.No.153 of 2012

**DISMISSING THE APPEAL AS
WITHDRAWN. WITHOUT COSTS.**

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